

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF)
Vs.
Jain Studio

.... Applicant/petitioner
.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 09.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

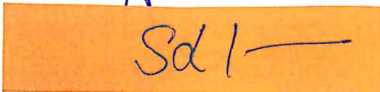
For the Applicant Mr. Abhishek Anand, Adv. for RP

ORDER

IA-5300/2020 filed by the RP seeking extension of CIRP period for another 90 days in addition to 180 days based on the CoC resolution dated 27.11.2020 with requisite majority is hereby **allowed** by extending CIRP period for another 90 days with effect from 29.11.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)